

**Statement**

*Demands for telephone connections can be registered under 'OYT' and 'Non-OYT' categories alongwith the following deposits :*

**(a) Own Your Telephone (OYT)**

10,000 lines and above	1,000 lines and above but below 10,000 lines	Below 1,000 lines
Rs. 8,000	Rs. 6,000	Rs. 5,000

**(b) General and Special category (Non-OYT)**

Metered Exchange				Flat Rate exchanges	
10,000 lines and above	Below 10,000 lines	100 lines and above	100 lines and below	Manual over 20 lines providing restricted hours of service	Manual of 20 lines or less providing restricted hours of service
Rs. 1,000	Rs. 800	Rs. 1,000	Rs. 100	Rs. 100	Rs. 100

After the installation of telephone, this amount alongwith the interest accrued upto the date of installation of the telephone, is adjusted against two months' advance rent, installation charges and one year's advance rental as security deposit in 'Non-OYT' category, and against OYT deposit, two months advance rent and installation charges in 'OYT' category.

[English]

**Setting up Grievances Committees in Courts****Closure of Petrol Pumps on the day of Presentation of Budget**

2289. SHRI R. M. BHOYE : Will the Minister of PETROLEUM be pleased to state :

(a) whether Government are aware that almost all the petrol pumps were closed this year in the day even before the Budget announcement was done in the evening causing a lot of inconvenience to customers; and

(b) whether Government propose to take measures to stop this practice which is repeated every year so that customers do not face any difficulty due to apprehension of hike in prices ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA) : (a) No, Sir.

(b) Does not arise.

2290. SHRI G. G. SWELL : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether Government propose to set up grievance committees in courts at every level;

(b) whether a scheme for this has been worked out; and

(c) if not, how he proposes to deal with the widespread complaints of abuse of the administration of justice in the courts ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARADWAJ) : (a) to (c). The grievances committees in courts are to be constituted by the Chief Justice of India in case of the Supreme Court and the respective Chief Justices in case of High Courts, District Courts and subordinate Courts. The abuse of the administration of justice in relation to conduct of a Judge of the Supreme Court or a High Court could be